FORM NO. 4 [Bee Rule 42] CENTRAL ADMINISTRATIVE TRIBUNAL OUWAHATI BENCH: ORDERSHEET

ΩΙ	DERSHEET	
1 ORIGINAL APPLICATION	40 :\ gpda	
2 Transfer Application No	1/2009 in O.A. No	مر يو با مه نه نه نه م نه به نه م
3 Misc. Petition No 📡	1/9009 in G.A. No	ia tue na palegan na tali an un ana ipa
Contempt Petition No	32/2010 IN D.A. No1.	54/2009
5 Review Application No	1/dopp in pl.A. No	Andrew Art and the second proper
	1/ADDA (H. O.A. No	
ubbitogitt (a)	n Boro and org	There is a market - market - market
Respondent (८) :	Shir Kumor & A	W.S.
Mayocate for the 1	a. Goswami, Nos. B	DEVI
Advocate for the 1(Respondent (B))		
Notes of the Registry	sate softm	Continued to the contin
Thes Cp. 1's tiled by 6.0 Mrs. B. Devi, Adv. on behalt of The applicants praying for will the Addle berate violation to the respondences vide order of the 29.10-09 passed in OA: 154/09. Laid before The Homible court for favour of orders Section officeres	contained vide committee 29.10.2009 passed in 6 2009 is alleged in prescontempt is made out. Notice to responsible being, returnable being, returnable time being. List on 20.09.2010 (Madan turnar Chalurvedi) (Madan turnar Chalurvedi) (Madan turnar Chalurvedi) (Madan turnar Chalurvedi)	DA Nos. 154& 155 o ent C.P. Prima faci dent No.2 for the le on 20,09,2010 dispensed with for
20 00/0-		

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A STORY OF THE STATE OF THE STA

Lower Labor with

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1) Notice Issued With on RiNo-2, vide D. No - 2177.

2 Service Report awaitted.

C.P. 32/2010 (O.A.154/2009)

30.09.2010

Notices were dispatched only on 13.9.2010. Service report is awaited. Hence adjourned to 1.11.2010.

(Madan Kumar Chaturvedi) Member (A)

(Mukesh Kumar Gupta) Member (J)

/pg/

D'Service report awaited.

01.11.2010 List on 13.12.2010 before Division Bench.

Service report Shill away ted

/pg/

(Madan Kumar Chaturvedi) Member (A)

13.12.2010

Mr H.K.Das, learned counsel for the applicant

is present.

List on 14.02.2011 before Division Bench.

(Madan Kumar Chaturvedi) Member(A)

pg

14.02.2011

Place it before the Division Bench at the earliest possible date. Adjourned sine die.

> (Madan Kúmar Chaturvedi) Member (A)

/bb/

05.05.2011

Mrs.B.Devi, learned counsel on behalf of the petitioner is present.

the matter tomorrow i.e., on 06.05.2011.

(M.K.Chaturvedi) Member (A)

(N.A.Britto) Member (J)

/bb/

J.F. 32/2010

06.05.2011

Ms B. Devi, learned counsel for the applicant is present. Mr M.K.Mazumdar, learned counsel for the respondents seeks time to take instruction.

List on 20.5.2011.

(M. K. Chaturvedi) Member (A)

(N.A.Britto) Member(J)

pg

Managarante

20.05.2011 Mr. G.Goswami, learned counsel for the Applicant is present. Mr.M.K.Mazumdar, learned counsel on behalf of the Respondents states that the representation made by the Applicant has been rejected by letter dated 24.9.2010 and thus the order of this Tribunal stands complied with. We accept the said submission and disposed of the application for execution accordingly. Copy of the communication dated 24.9.2010 is placed on record.

(M. K. Chaturvedi.) Member (A) (N.A.Britto) Member(J)

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Doubt

21-5,200 Man 1/6/2001 (A) 13direshi

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X.05.3011

Applicant is present, wr.M.K.Mazumaai learned caunsel on behalf or the Respondents states figat the representation made by the Applicant has been rejected by letter dated 349,2010 and thus the arrer of this Tibunal stands compiled with: We

Mil. G.Goswami learned pointed for the

abstication for execution absordingly. Copy of the communication, dated, 24,9,2010, in placed, on

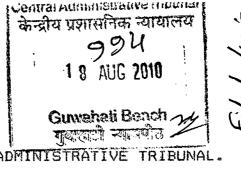
decisor the said submission and discosed of their

Licoset

(M. M. Chaturvedil)
Member (A)

N.A.Snitst Meniber(!)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL.

GUWAHATI BENCH.

C.P.No. 32 /2010

In OA No.154/2009

Rupen Boro and Ors.

Union of India & Ors.

IN THE MATTER OF:

An application under Rule 17 of Administrative Tribunal Act, 1985 for drawal of Contempt Proceeding against the Contemners for their willful .and deliberate violation of the common judgment and order dated 29.10.2009 passed in OA No. 154/09 and 155/09.

-AND-

IN THE MATTER OF:

An application under Rule 24 of the Central Administrative Tribunal (Procedure) Rules 1987 for implementation of the common judgment and order dated 29.10.09 passed in OA No. 154/99 155/09.

-AND-

गुदाहाटो न्यायपीठ

IN THE MATTER OF

- 1. Sri Rupen Boro, s/o Sri Ramesh Boro,
- 2. Sri Gwjwnlai Basumatary, s/o Sri J.C Basumatary
- 3. Smt Joymati Boro, d/o late Umesh Boro.
- 4. Sri Lalit Rajbongshi,s/o Sri Suku Rajbongshi.
- 5. Sri Dilip Barman, s/o Sri Mahendra Barman.
- 6. Sri Akhil Hujuri, s/o Sri Chandra Kt. Hujuri
- 7. Sri Naresh Rai, s/o Sri Anandi Roy.
- 8. Sri Anjan Kalita, s/o Sri Ghanashyam Kalita.
- 9. Sri Sabjib Das, s/o Sri Nabin Das.
- ₩. Shri Manoj Rai, s/o Sri Ram Adhin Rai
- 11. Sri Upendra Thakur, s/o Sri Ram Lakhan Thakur.
- 12. Sri Mohan Roy, s/o Ram Lagan Roy
- 13. Sri Hari chandra, Roy s/o late Mahesh Roy
- 14. Sri Dilip Kumar Yadav, s/o Sri Phulchand Yadav.
- 15. Sri Gourishankar Sah, s/o Sri Ramchandra Sah.
- 16. Sri Milan Roy, s/o'late Mahesh Roy.
- 17. Sri Baban Yadav s/o Sri Ramlagan Yadav.
- 18. Sri Gopal Hujuri.s/o
- 19. Sri Jadab Bhuyan.s/o Sfi Ghameswar Bhuyan.

1 8 AUG 2010

Guwahati Bench गुवाहाटी न्यायपीठ

- 20. Sri Mukesh Thakur. s/o Sri D. Thakur.
- 21. Sri Dilip Dutta. s/o Sri Upendra Dutta.
- 22. Sri Gagan Tamuli.s/o Sri Jatin Tamuli.
- 23. Sri Pinku Das. s/o late Guna Das.
- 24. Sri Karuna Kt. Mandal. s/o Brindaban Mandal.
- 25. Sri Dharmendra Boro. s/o late Sarat Boro.
- 26. Sri Hitlar Koach. s/o Sri S.N. Koach
 27. Sri Sanjay kr. Musahari. s/o late J.
 Mchahari.
- 28. Sri Panendev Sutradhar. s/o Sri Kiran Sutradhar.
- 29. Sri Hemo Mili. s/o Sri B. Mili.
- 30. Sri Hiranya Bori, s/o Sri K. Bori.
- 31. Smt Alashi muchahari, d/o Sri Soniram Muchahari.
- 32. Sri Jitu Das, s/o Sri Phatik Ch. Das.
- 33. Sri Surman Ali, s/o Md. Mantaj Ali.
- 34. Sri Gopal Nandi, s/o Sri S. Nandi.
- 35. Sri Jogeswar Haloi, s/o Sri Pabin Haloi.
- 36. Sri Gautam Barman, s/o Sri Lakhi Barman.
- 37. Srí Gagan Tamuli, s/o Sri Jatin Tamuli.
- 38. Sri Bhupen Das, s/o Sri S.R. Das.
- 39. Sri Prasanta Sen Saikia, s/o Ramani Sen Saikia.

- 40. Sri Madhuram Deka, s/o Sri P. Deka.
- 41. Smt Pratima Basumatary, d/o K.L. Basumatary.
- 42. Sri Prabin Deory, s/o Jagat Deory.
- 43. Sri Omprakash Gupta, s/o I. Gupta.
- 44. Sri Abdul Hussain, s/o Mahamad Ali.
- 45. Sri Nagen Tamuli, s/o Sri Abhoi Tamuli.
- 46. Sri Bhabesh tamuli, s/o Tarani Tamuli.
- 47. Sri Haladhar Daimary, s/o Mahiram Daimary.
- 48. Sri Hemen Tamuli, s/o Soneswar Tamuli.
- 49. Sri Phulen Kherkatary, s/o Jadab Kherkatary.
- 50. Sri Biswajit Ramchiyary, s/o Babul Ramchiary.
- 51. Sri Arun Boro, s/o Sri S. Boro.
- 52. Sri Bhabananda Das, s/o Haricharan
 Das.
 - 53. Sri Tilok boro, s/o Sri Jali Ram Boro.
 - 54. Sri Dipak Ch. Boro, s/o Chatanya Boro.
- 55. Sri Simanta Rabha, s/o Sita Ram Rabha.
- 56. Sri Umashankar Sah, s/o Ramchandra Sah.
- 57. Sri Samir Mandal, s/o Soni Mandal.
- 58. Sri Haricharan Boro, s/o Nepal Boro.

- 59. Sri Monindra Haloi, s/o Bhairab Haloi.
- 60. Sri Jyotish Das, s/o Migendra Ch. Das.
- 61. Sri Dilip Dutta, s/o Upendra Dutta.
- 62. Sri Gwshar Kr. Basumotary, s/o Babul Basumotary.
- 63. Sri Kamal Boro, s/o Sri Khawa Ram Boro.
- 64. Sri Haricharan Das, s/o Lt. Suren Das.
 - 65. Sri Suresh Harizon, s/o Hamraj Harizon.
 - 66. Sri Kulajit Das, s/o Uddab Das.
 - 67. Sri Bhaben Tamuli, s/o Umesh Tamuli.
- 68. Sri Kabiram Muchahari, s/o Umananda Muchahari.
- 69.Sri Gaurisankar Sah s/o Ramchandra Sah 70. Sri Ratan Mandal, s/o Brindaban Mandal.
- 71. Sri Shailesh Kumar, s/o Suraj Roy.
- 72. Sri Mahesh Kumar. s/o Suresh Roy.
- 73. Sri Harindar Roy, s/o Lt. Mahesh Roy.
- 74. Sri Akshya Talukdar, s/o Ramani Talukdar.
- All Ex-Casual Labourers in the Alipurduwar

Division, (BB/CON), N.F.Railway

----Petitioners

35

Gentral Administrative Tribunal किन्द्रीय प्रशासनिक न्यायालय

10 अपर २०००

Control Bench

-VS-

1) Sri Shiv Kumar

The General Manager cum General Manager
(Construction)

N.F.Railway, Maligaon,

Guwahati-781011.

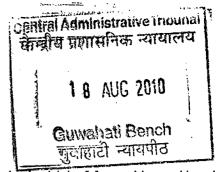
2) Sri Anand Kishore Jha
The Divisional Railway Manager(P)
Alipurduar Division, N.F.Railway,
Alipurduar.

----- Contemners

The humble application on behalf of the petitioners above named

MOST RESPECTFULLY SHEWETH:

1. That the petitioners challenging the inaction on the part of the respondents in not considering their cases for regular absorption as group D employee approached the Hon'ble Tribunal by filing OA No. 154/09. The Hon'ble Tribunal after hearing the parties at length was pleased to dispose of the said OA vide common judgment and order dated 29.10.09 directing the applicants to file comprehensive representation within a period of one month from the date of receipt of the order and at the same time the Hon'ble Tribunal directed the respondents to consider the said representation and pass appropriate order within a period of four months from the date of receipt of the such representation.



It is pertinent to mention here that initially Tribunal while issuing notices to the respondents was pleased pass an interimmorder dated 10.9.09 directing the respondents to the service particulars of the scrutinize applicants by constituting a responsible committee. The applicants immediately after passing of the aforesaid order dated 10.9.09 submitted the same before the authority concerned by filing representation along with their all service particulars which was duly received by the authority but the authority concerned showing utter disrespect to the order passed by this Hon'ble Tribunal kept silent and nothing was communicated to the petitioners in regard.

Copies of the interim order dated 10.9.09 and one of the representation and the final judgment and order dated 29.10.09 passed in OA No. 154/09 and 155/09 is annexed herewith and marked as Annexure—1,2 and 3.

4. That the petitioners state that immediately after the aforesaid judgment and order dated 29.10.09 they had submitted the same along with individual representation before the authority concerned, but nothing was communicated to them till date. Situated thus the petitioners having no other alternative have approached this Hon'ble Tribunal filing this instant contempt petition.

Copy of one of such representation dated 22.11.08 along with the receipt is annexed herewith and marked as Annexure-4

entral Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

1 B AUG 2010

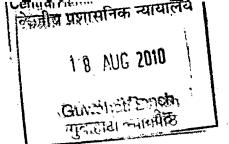
Guwahati Benc**h** र क्यार्टी न्यायपीठ

5. That the petitioners state that the judgment of this Hon'ble Tribunal was very clear regarding scrutinbisation of the records of the petitioners and there after to consider their cases for regularisation in group D vacancy. But the contemners however have willfully and deliberately violated the judgment of this Hon'ble Tribunal without taking any leave from this Hon'ble Tribunal. Situated thus the petitioner has served a legal notice upon the respondent but that too has failed to get any response.

Copy of the legal notice dated 10.9.09

annexed herewith and marked as Annexure-5

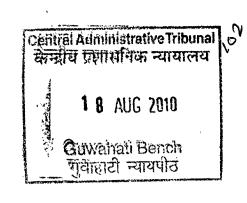
- 6. That the petitioners state that the action on the part of the contemners in not implementing the judgment dated 29.10.09 passed in OA No. 154/09 and 154/09 is very much contemptuous in nature and for the same the contemners are liable to be punished severely for their such action.
- 7. That the petitioners state that the contemners willfully and deliberately to violated the directions contained in the judgment. In such an eventuality the instant contempt petition is an unique of it's kind wherein there has been complete disobedience of a judgment and order passed by the Hon'ble Tribunal and it is a fit case wherein this Hon'ble Tribunal may be pleased to draw up appropriate contempt proceeding against the contemners and to punish them severely. The petitioners through this petition also pray before this Hon'ble Tribunal for proper implementation of the judgment and order dated 29.10.09 passed in OA No. 154/09 and 155/09 invoking Rule 24 of the Central Administrative Tribunal (procedure) Rules 1987.



8. That this petition has been filed bonafide and to secure ends of justice.

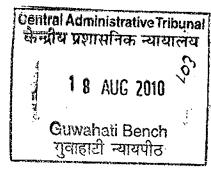
the premises aforesaid it is most respectfully prayed that Your Lordships would graciously be pleased to draw up appropriate contempt proceeding against the contemners for their willful and deliberate violation of judgment and order dated 29.10.09 and accordingly punish them severely for such willful and deliberate violation of the same an appropriate direction may be and to implement the said judgment and/or pass any such order/orders as Your Lordships deem and proper.

And for this act of kindness the humble petition as in duty bound shall ever pray.



DRAFT CHARGE

Sri Shiv Kumar, The General Manager cum General Manager (Construction), N.F.Railway, Maligaon, Guwahati-781011 and Sri Anand Kishore Jha, The Divisional Railway Manager (P) Alipurduar Division, N.F.Railway, Alipurduar have willfully and deliberately violated the judgment and order dated 29.10.09 passed in OA No. 154/09 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench and as such they are liable to be punished under the provisions contained in Contempt of Courts Act for such act of willful and deliberate violation.



AFFIDAVIT

	I, Sh	nri Akhil ⊦	Hujuri, .	aged	about	38	years,	son	of	Sri
Chandra		Hujuri,								
		-Khagrabari								
		affirm an							•	

1. That I am the petitioner No.1 and I am acquainted with the facts and circumstances of the case. I am competent to swear this affidavit.

2.	That	the	statements	made	in th	is af	fidavi	t an	id i	n the
accomp:	anying		applicatio	on _. i	in	parag	raphs			
	•	·	2, 67,		**************************************	are t	rue to	o my	knowle	edge ;
those	made j	in pa	aragraphs _	3,	4-5.	being	g matt	ers	of r	ecords
			formation							true
copies	of th	16 O1	riginals an	d grou	ınds u	rged a	are as	per	the	legal
advice,							i			

And I sign this affidavit on this the 18 m th day of ... Aug. of 2010.

Identified by me :

April Hyun

Deponent

Advocate

(See Rule 42) /2 .
CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH:

ORDERSHEET

ANNEXURE-1. &

A .	ORIGINAL APPLICATION No: 154/2009	Sentral Administrative Tribun केन्स्रीय प्रशासनिक न्यायाल						
2.	Transfer Application No :/2009 in O.A. No							
3.	Misc. Petition No :/2009 in O.A. No	1 8 AUG 2010						
4.	Contempt Petition No :/2009 in O.A. No	Guwahati Bench गुवाहाटी न्यायपीठ						
5.	Review Application No :/2009 in O.A. No							
6.	/ 2005 III O.M. NO	-						
Applicant (S): Rupen Boro Mors.								
Respondent (S): - Chris a) India Motos.								
Advocate for the: Mrs. B. Gofwani {Applicant (S)} Mrs. B. Devi on MnH-K. Das								
Advocate for the: {Respondent (S)} Rby Flanding Commet.								

Notes of the Registry Date Order of the Tribunal



10.09.2009 Mr. H. K. Das, learned counselfor the Applicant is present. Dr.J.L.Sarkar, learned Standing counsel for the Railways seeks sometime to bring further materials on record by way of filing written statement/additional written statement. He seeks six weeks time to do so. Prayer of Dr. Sarkar is allowed. He granted 26.10.2009

Allested

Administrative Tribung

Mr.H.K.Das, learned counsel for the Applicants states that a Committee (of officers of Railways) is examining the cases of similarly placed (as that of the Applicants) Casual Labourers (to find out as to whether their cases can be kept in the Live Casual Labourers to confer Temporary Status andto bring them over to regular establishment) who Applicants in C.P.Nos.05/09, 06/09 & 07/09. He prays that the said Committee of officers need examine the cases of the present Applicants. Dr.J.L.Sarkar, learned Standing Counsel for the Rlv., by way of making stiff opposition to the submissions of Mr. Das, states that since one Committee had already examined the case of the present Applicants, there are no need of the same to be examined again; especially when they did not ask for personal hearing. Mr. H. K. Das, learned counsel for the Applicants stated that Railways approached the Hon'ble Court in the Original Case and lost and, only after losing the case, they are conducting verifications now and, therefore, the Contd/-

> Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 1 8 AUG 2010

> > Guwahati Bench गुंबाहाटी न्यायपीठ

OA. 154/2009

Contd/-10.09:2009

> stand of the Respondents are acceptable. It is his case that the stand क्रेन्स्य प्रशासनिक न्यायालय of the Respondents/Railways (that result of the considerations were sent under Certificate of posting) is also acceptable; especially when notices (of verifications) were sent to the Applicants (of C.P.Nos.05,06 86 07/2009) Registered Post. Mr.H.K.Das has argued that since the stand of the Railways is that the cases of the Applicants (of the present case) were, stated to have received consideration, then there would be no difficulty for the committee (that considered the cases of the Applicants in C.P.Nos.05, 06 & 07/2009) to review the same in presence of the Applicants and with Reference to the documents to be made available by them.

Heard. While granting liberty to 3. Dr. Sarkar to file additional statements (as aforesaid), without prejudice to the rival claims of the parties (to examined, finally in this case) and notwithstanding pendency of this case, the Respondents are directed to place the matter before the Committee of officials (who were examining the cases of other similarly situated Casual Labours seeking their entry to regular Establishment of Railways C.P.Nos.05,06 & 07/2009) to consider the cases of such of the present Applicants who shall approach #the said Committee (within this September, 2009) for consideration of their cases. Official needful Respondents should do immediately. Contd/-



Central Administrative Tribuna

1 8 AUG **2010**

Guwahati Bendh गवाहारी न्यायपीछ

Contd/-

10.09.2009

Central Administrative Tripunal [] केन्द्रीय प्रशासनिक न्यायालय

1 8 AUG 2010

Guwahati Bench गवाहाटी न्यायपीठ

- Call this matter on 26.10.2009.
- 5. Send copies of this order to the Respondents. copies Free also supplied to the Advocates Mr.H.K.Das & Dr.J.L.Sarkar.

M.R. Mohanty

Vice Chairman Sd/-

Sd/-

M.K. Chaturvedi

Member (A)

TRUE COPY प्रतिलिपि

अनुभाग अधिकारी Section Officer (Judl).... Central Administrative Tribunal

गुधाहारी न्यायपीठ Quwahati Bench मुखाद्योगित uwahati 5

Memo No

Dated:-

Copy for information and necessary action to:-

1/ The ageneral Manager, N.F. Railway, Maligaon, yuwahati - 11

21 The yeneral Manager (construction).
N.F. Railway, Maligaon, yewatati-11
N.F. Railway, Maligaon, yewatati-11
31 The Divisional Railway Manager (P),
Alipurduwar Division, N.F. Railways
Alipurduwar Division, N.F. Railways

Alipurduww-736123

Symm- H-K. Dry, Advocate, CAT, CLHY-5.

5/ Dr. J.L. Surkar, S.C., Railway, CAT, CIHY-S.

Section Officer (Judi) Central Administrative Tribunal. गुवालायी-५

Guwahati-F

To

The General Manage (Construction),

N.I. Railway.

Maligaon, Guwahati-781811

ANNEXUR Francisconstrative Tribuna

1 8 AUG 7010

Guwahati Bench गुवाहाटी न्यायपीठ

SUB: Order dated 19.9.2009 passed in O.A. No. 154/09 Rupen. Foro -Vs. Union of India and others and 155/09 Dinanath. Yadav -Vs. Union of India and others passed by the Hon'ble Central Administrative Tribunal.

Sir,

With due deference and profound submission I beg to have the following few lines for your kind consideration and necessary action thereof.

That sir I am an execused labour under your organisation, and I have approached the Hon'ble Central Administrative Tribunal praying for consideration of my cash for permanent absorption by the responsible committee formed by you for that purpose, the said committee is presently considering the cases of other similarly situated persons like me. The Hon'ble Tribunal vide order dated 10.9.199 directed to approach the Responsible Committee for verification of my casual labour documents (Copy enclosed).

verity and consider my mase for regular absorption as group

Thanking You.

Sincerely Yours

Attented

-17-

ANNEXUREZ

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI :

O.A. Nos.154 and 155 of 2009

DATE OF DECISION: THIS IS THE 29TH DAY OF OCTOBER, 2009

THE HON'BLE MR MUKESH KUMAR CUPTA, MEMBER (J)
THE HON'BLE MR MADAN KUMAR CHATURVEDI, MEMBER (A)

Guwahati Bench भूकताची न्यायपीठ

8 NIC 2010

entral Administrative Tribuna

केन्द्रीय प्रशासनिक न्यायालय

1. Sri Rupen Boro, S/o Sri Ramesh Boro

- 2. Sri Gwjwnlai Basumatary, S/o Sri J.C. Basumatary
- 3. Smt Joymati Boro, D/o late Umesh Boro
- 4. Sri Lalit Rajbongshi; S/o Sri Suku Rajbonshi
- 5. Sri Dilip Barman, S/o Sri Mahendra Barman
- 6. Sri Akhil Hujuri, S/o Sri Chandra Kt. Hujuri
- 7. Sri Naresh Rai, S/o Sri Anadi Roy
- 8. Sri Anjan Kalita, S/o Sri Ghanashyam Kalita
- 9. Sri Sabjib Das, S/o Sri Nabin Das
- 10. Sri Manoj Rai, S/o Sri Ram Adhin Rai
- 11. Sri Upendra Thakur, S/o Sri Ram Lakhan Thakur
- 12. Sri Mohan Roy, S/o Ram Lagan Roy
- 13. Sri Hari Chandra Roy, S/o Late Mahesh Roy
- 14. Sri Dilip Kumar Yadav, S/o Sri Phulchand Yadav
- 15. Sri Gourishankar Sah, S/o Sri Ramchandra Sah
- 16. Sri Milan Roy, S/o Late Mahesh Roy
- 17. Sri Baban Yadav, S/o Sri Ramlagan Yadav
- 18. Sri Gopal Hujuri, S/o
- 19. Sri Jadab Bhuyan, S/o Sri Ghameswar Bhuyan
- 20. Sri Mukesh Thakur, S/o Sri D. Thakur
- 21. Sri Dilip Dutta, S/o Sri Upendra Dutta
- 22. Sri Gagan Tamuli, S/o Sri Jalin Tamuli
- 23. Sri Pinku Das, S/o late Guna Das
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- 27. Sri Sanjay Kr. Musahari, S/o late J. Musachari
- 28. Sri Panendev Sutradhar, S/o Sri Kiran Sutradhar
- 29. Sri Hemo Mili, S/o Sri B. Mili
- 30. Sri Hiranya Bori, S/o Sri K. Bori
- 31. Smt. Alashi Muchahari, d/o Sri Soniram Müchahari
- 32. Sri Jitu Das, S/o Sri Phatik Ch. Das
- 33. Sri Surman Ali, S/o Md. Mantaj Ali
- 34. Sri Gopal Nandi, S/o Sri S. Nandi
- 35. Sri Jogeswar Haloi, S/o Sri Pabin Haloi36. Sri Gautam Barman, S/o Sri Lakhi Barman
- 37. Sri Gagan Tamuli, S/o Sri Jatin Tamuli
- 38. Sri Bhupen Das, S/o Sri S.R. Das
- 39. Sri Prasanta Sen Saikia, S/o Ramani Sen Saikia
- 40. Sri Madhuram Deka, S/o Sri P. Deka
- 41. Smt. Pratima Basumatary, d/o K.L. Basurnatary
- 42. Sri Prabin Deori, S/o Jagat Deory

43.

- Sri Omprakash Gupta, \$/o I. Gupta
 - Sri Abdul Hussain, \$/o Mahamad Ali

Allestial

45. Sri Nagen Tamuli, S/o Sri Abhoi Tamuli

46. Sri Bhabesh Tamuli, S/o Tarani Tamuli

- 47. Sri Haladhar Daimary, S/o Mahiram Daimary
- 48. Sri Hemen Tamuli, S/o Soneswar Tamuli
- 49. Stį Phulen Kherkatary, S/o Jadab Kherkatary
- 50. Sri Biswajit Ramchiyary, S/o Babul Ramchiyary
- 51. Sri Arun Boro, S/o Sri S. Boro
- 52. Sri Bhabananda Das, S/o Haricharan Das
- 53. Sri Tilòk Boro, S/o Sri Jali Ram Boro
- 54. Sri Dipak Ch. Boro, S/o Chatanya Boro
- 55. Sri Simanta Rabha, S/o Sita Ram Rabha
- 56. Sri Umashankar Sah, S/o Ramchandra Sah
- 57. Sri Samir Mandal, S/o Soni Mandal
- 58. Sri Haricharan Boro, S/o Nepal Boro
- 59. Sri Monindra Haloi, S/o Bhairab Haloi
- 60. Sri Jyotish Das, S/o Migendra Ch. Das
- 61. Sri Dilip Dutta, S/o Upendra Dutta
- 62. Sri Gwshar Kr. Basumatary, S/o Babul Basumatary
- 63. Sri Kamal Boro, S/o Sri Khawa Ram Boro
- 64. Sri Haricharan Das, S/o Lt. Suren Das
- 65. Sri Suresh Harizon, S/o Hamraj Harizon.
- 66. Sri Kulajit Das, S/o Uddab Das
- 67. Sri Bhaben Tamuli, S/o Umesh Tamuli
- 68. Sri Kabiram Muchahari, S/o Umananda Muchahari
- 69. Sri Gaurisankar Sah, S/o Ramchandra Sah.
- 70. Sri Ratan Mandal, S/o Brindaban Mandal
- 71. Sri Shailesh Kumar, S/o Suraj Roy
- 72. Sri Mahesh Kumar, S/o Suresh Roy
- 73. Sri Harindar Roy, S/o Lt. Mahesh Roy
- 74. Sri Akshya Talukdar, S/o Ramani Talukdar

(All Ex-Casual Laborers in the Alipurduwar Division, (BB/CON), N.F. Railway)

..... Applicants in O.A. 154 of 2008

By Advocate: Mr. H.K. Das, Advocate.

-Versus-

- Union of India
 Represented by the General Manager
 N.F. Railway, Maligaon, Guwahati 11.
- The General Manager (Construction)
 N.F. Railway, Maligaon, Guwahati 11.
- The Divisional Railway Manager (P)
 Allpurduwar Division, N.F. Railways
 Allpurduwar 736123.

.. Respondents

By Advocate : Dr. J.L. Sarkar, Railway Standing Counsel,

Central Adm: | अग्रतांश्व भिज्ञाह केन्द्रीय प्रशासनिक न्यायलय

1 8 AUG 2019

Quwahati Bench: सुदा,हाटो न्यापपीठ 1. Sri Dinanath Yadav, S/o Badari Yadav

2. Sri Madhu Ram Kalita, S/o Rupeswar Kalita

3. Sri Bishy Yadav, d/o Baiju Yadav

4. Sri Ganesh Rai, S/o Yogendra Rai

5. Sri Rukma Rabha, S/o Haridhan Rabha

6. Sri Dwipen Rabha, S/o Praneswar Rabha

7. Sri Bikash Das, S/o Lakshi Ram Das

8. Sri Jayanta Kalita, S/o Jogesh Ch. Kalita

9. Sri Bolo Ram Das, S/o Bali Ram Das

10. Sri Paban Das, S/o Hiren Das

11. Sri Chandan Nath, S/o Sova Ram Das

12. Sri Dipak Ch. Das, S/o Kali Ram Das

13. Sri Bhabananda Das, S/o Gobinda Das

14. Sri Durga Rajbhar, S/o Mahesh Rajbhar

15. Sri Amarjit Paul, S/o S.R. Paul

16. Sri Anjali Das, S/o Bali Ram Das

17. Sri Megha Sarkar, S/o Anukul Sarkar

18. Sri Paban Das, S/o Swijen Das

19. Sri Rajib Das, S/o Sridhar Das

20. Sri Samsul Ali, S/o Siddik Ali

21. Sri Laian Choudury, S/o Niranjan Choudhury

22. Sri Brojen Kr. Das, S/o Ananda Ram Das

23. Sri Jitumoni Saikia, S/o Purnananda Saikai

24. Sri Jeherul Islam, S/o Md. Abdul Kuddus

25. Sri Beba Kanta Das, S/o Dandi Ram Das

26. Sri Dhiraj Das, S/o Uddhab Das

27. Sri Anjan Kalita, S/o Ghanashyam Kalita

28. Sri Dilip Kalita, S/o Guda Kalita

29. Sri Gautam Kalita, S/o Prafulla Kalita

30. Sri Prafulla Rajbongshi, S/o Durga Rajbongshi

31. Sri Umesh Ch. Das, S/o M.R. Das

32. Sri Anil Das, S/o K.M. Das

33. Sri Dhiren Das, S/o P.K. Das.

(All Ex-Casual Labourers in the Bongaigaon Division, (BB/CON), N.F. Railway).

..... Applicants in O.A. 155 of 2008

By Advocate:

Mr. H.K. Das, Advocate

-Versus-

Union of India
 Represented by the General Manager
 N.F. Railway, Maligaon, Guwahati – 11.

The General Manager (Construction)
 N.F. Railway, Maligaon, Guwahati – 11.

3. The Divisional Railway Manager (P)
Bongaigaon Division, N.F. Railways
Bongaigaon – 783 380.

Respondents

Advocate: Dr. J.L. Sarkar, Railway Standing Counsel.

Central Administrative Tribuna केन्द्रीय प्रशासनिक न्यायालय

1 8 AUG 7219

Guwchati Bench गुदाहाटी न्यायपीठ

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ातंत्र्वा Administrative Tribuna देल्द्रीय प्रशासिचेक न्यायालय

1 8 AUG 2010

Guwahati Bench শুজারাতী ন্যায়দীত

ORDER

29, 10, 2009

MR MADAN KUMAR CHATURVEDI, MEMBER (J)

Both these O.A.s rotate around the identical issues. For the sake of convenience these are consolidated and disposed of by a common order. The Applicants makes a prayer to direct the Respondents to scrutinize the case of the Applicants and to consider their cases for appointment against Group D post as has been done in the case of similarly situated employees. It was also prayed that Applicants be allowed to appear in the interview for the said post.

- 2. Adverting to facts, the Applicants claims to be ex casual workers under Railways. All of them stated to be engaged on or before 1984 and worked at various places. During their service tenure requests was made to the concerned authority for their conversion to regular employment. Thereafter case was taken before the Central Administrative Tribunal. Tribunal directed the Railway authority to consider the case by constituting responsible Committee.
- 3. Mr H.K.Das, learned counsel for the Applicants submitted before us that the Railway authority has issued call letters to some of the similarly situated persons for consideration of their claim for regularization as per the directions of the Tribunal. But the applicants in question though similarly placed were not called for interview.

4. Dr J.L.Sarkar, learned Standing counsel for Railways submitted that the order of the Tribunal dated 02.08.2007 rendered in D.A.209/07 was duly complied with. In this connection letter addressed

to Shri Rupen Boro bearing No.E/255/12(E)AP-Pt.III dated 4.6.2008 was placed before us. This letter reads as under:

"It is hereby informed you that, in compliance of CAT/GHY's order dated 02.08.0% in the above captioned OA, a committee of three Senior Officers of APDJ Division/N F Railway scrutinized your representation which has been submitted to this office.

On careful examination of your representation and the records of this office the committee found that your name does not exist in the Live Casual Labour Register maintained by this office for keeping record of discharged casual labour.

Since your name does not exist in the Live Casual Labour Register of this division, the committee did not f und necessary to give you a personal hearing which was also not requested by you in the representation.

Considering the above facts, documents, provision of rules, the committee did not found fit to consider your case for absorption in Gr.D post in APDJ Division.

The committee disposed off the matter on 12.05.08.

It has been issued with the approval of competent authority."

- 5. Explaining the modus operendi learned Standing counsel submitted that in the Railways Live Register is maintained incorporating therein the names of all casual Mazdoors in order of seniority. Names of discharged employees are also recorded in the said register, and future vacancles in Group D posts are filled up from this Live Register and the persons whose names figured in the Live Register is to be given preference.
- 6. Mr H.K.Das, stated that Applicants were engaged as casual labour at different point of time by the Respondents. They have strative expressed their willingness for being appointed against any Group 'D' post. It was the duty of the Respondents to take necessary steps for

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हाताचा भयताताताहास्तरीय विशेष केन्द्रीय प्रशासनिक केट्स

> Guwahati Bench गुवाहार। न्यामार्ड

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Guwahati Bench गवाहारी न्यायपीठ

3 AUG **2010**)

and choose method adopted by the respondents in this connection has resulted discrimination in the matter of public employment. According to learned counsel it was the legitimate right of the applicants to appear before the interview Board. By not calling them in the interview respondents denied the principles of natural justice. It was further stressed that similarly placed persons were called for interview and the applicants were deprived of opportunity of being considered for the post.

We find that vide O.A.209/07 the Tribunal directed the applicants to file comprehensive representation individually within a period of one month from the date of receipt of the order. On the basis of such representation the Divisional Railway Manager (DRM) or any other competent authority was directed to consider and dispose of the same. Mr Das further submitted that Tribunal in Q.A.197/07 directed the Respondents to dispose of the representation submitted by the applicants in the light of the direction issued in order dated 14.6.07 副原传 特更的的独立 rendered in O.A.281/05. The respondents thereafter challenged the A PROPERTY OF THE PARTY OF A order dated 14.6.07 passed in O.A.281/05 before the Hon'ble Gauhati See the second of the High Court by way of filing Writ Petition (Civil) No.6157/07. Hon'ble High Court dismissed the Writ Petition and observed that the petitioners have failed to consider the case of the applicants in accordance with the Live/Supplementary Live Casual Labour Register maintained by them and further directed the petitioners to/ comply with the order of the Tribunal within the time frame as specified therein. The Tribunal while passing the order dated 2.8.07 in 197/07

1 8 AUG 2010

Guwahati Bench

गुवाहाटी न्यायपीट

(Rupen Boro & Ors.) very clearly stated to consider the case of the applicants in accordance with the order passed in O.A. No.281/05, 261/06, 262/06 and 263/06. Thereafter the respondents made a move at a belated stage to comply with the common order of the Tribunal dated 14.06.07 passed in O.A.No.281/05 and other cases by constituting a committee for giving personal hearing to the applicants.

- Labour Register is missing and only some extract of Xerox copies are on record. Therefore, the stand of the respondents in the present proceeding that the names of the applicants do not appear in the Live Casual Register and for which they are not entitled for personal hearing before the responsible Committee is not correct.
 - material placed before us and precedents relied upon. It was not explained before us as to why the names of the applicants were not recorded in the Live Casual Labour Register. The fact that all the applicants are ex-casual worker under Railway and all of them were engaged on or before 1984 and they worked in various places under Bongaigaon Division as Khalashi, was not specifically disputed. The Live Casual Labour Register was not placed before us. It is also not clear whether applicants did make any representation within the specified time before the concerned authorities by producing the documents like engagement letter, copy of discharged letter, copy of ex-

casual labour card, certificate of date of birth, Educational certificate, Caste certificate, Identity Card etc. We, therefore, in the interest of

1 8 AUG 2010

Guwahan Bench मुवाहारी न्यायपीठ

justice direct the applicants to file comprehensive individual representation along with the relevant details before the Respondent No.3 or any other competent authority within one month from the date of receipt of this order. On the basis of such representation respondents are directed to consider and to pass appropriate orders communicating the same to the applicants within a period of four months from the date of receipt of individual representation.

The O.As are disposed of accordingly. There shall be no

order as to costs.

Sd/MEMBER(J)
Sd/-Member(A)

/pg/

अनुभाग अधिकारी Section Officer (Judi) Central Administrative (ribung) गुवाहाटी न्यायपीठ Guwahati Bench गवाहाटी/Guwahati-5

TRUE COPY

Central Administrative Tribur केन्द्रीय प्रशासनिक न्यायालन न्यायालम न्यायालन न्यायालम न्यायालम न्यायालम न्याया

To,

The General Manager(Construction N.F.Railway, Maligaon Guwahati.

Sub- Common Judgment and Order dated 29.10.09 passed in OA No. 154 and 155 of 2009.

Sir,

With due deference and profound submission I beg to lay the following few lines for your kind consideration and necessary action thereof.

That Sir, on being selected I was engaged as casual labour and was continuing as such for a long period. I have completed requisite number of days and as such entitled for conferment of temporary status. Instead of regularising my service I was terminated from my service.

That Sir, I belong to very poor family. I have been continuously pursuing the matter regarding regularisation of my service but as yet nothing has been done in this regard.

That Sir, seeking a direction towards consideration of my case for absorption in group D post I have approached the Hon'ble Tribunal along with some other similarly situated persons. The Hon'ble Tribunal vide interim order dated 10.9.09 directed the railways to verify the records of the applicants by the responsible committee. Accordingly I have submitted all the

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के जीय प्रशासनिक न्यायालय

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Guwainati Bench
गुनाहाटी न्यायपीठ

service particulars along with the said interim order dated 10.7.09 for verification of my records.

That Sir the Hon'ble Tribunal thereafter was pleased to dispose of the said OAs vide common judgment and order dated 29.10.09 directing the respondents to consider the cases of the applicants.

That Sir, I am submiting herewith all the required service particulars, I therefore request your honour kindly to verify my documents towards consideration of my case for absorption in group D post for which I shall remain ever grateful to you.

Thanking you,

Sincerely yours

Enclosure:

- 1. Judgment and order dated 29.10.09.
- Service particulars.

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Carabati Bench

under Centificates & Possing.

8A/NO.154 2-155 dd. 27/10/10. Representation 7.42 33

To.

The GM (COH (N.F.RC) MLG/GH)

From 1

Dina Hark yadar. dt 22-11-09

(Rugen Boro

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ANNEXURE - 5

Central Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय

1 B AUG 2010

Guwahati Bench गुवाहाटी न्यायपीठ

BABDANA DEVI

Advocate

Gauhati High Court

Natun Sarania Gandhibasti Guwahati-3

To,

- The General Manager (Construction)
 N.F.Railway, Maligaon, Guwahati-11.
- 2. The Divisional Railway Manager (P) Alipurduwar Division, N.F.Railways, Alipurduwar.

Sub:-Legal notice.

Ref:-Judgment and order dated 29.10.09 passed in OA Nos.154/09 and 155/09.

Sir,

Upon authority and as per instruction of my clients in the above noted original application, I give you this notice as follows:

That Sir, being aggrieved by the action on your part in not regularising their services in group D post, my clients aforesaid approached the Hon'ble Tribunal by filing OA No.154/09 and 154/09. The Hon'ble Tribunal after hearing the parties to the proceeding was pleased to dispose of the above noted OAs by common judgment and order dated 29.10.09 directing you to

Allested

Sentral Administrative Tribunal केन्द्रीय प्रशासनिक न्यायालय 1 8 AUG 2010 Guwahati Bendh

ग्वाहाटी न्यावपीठ

BABDANA DEVI
Advocate
Gauhati High Court

Natun Sarania Gandhibasti Guwahati-3

scrutinize the cases of my clients aforesaid and thereby to consider their cases for regularisation in group D post.

That Sir, immediately after passing of the said judgment and order dated 29.10.09 my clients aforesaid have submitted representation enclosing the certified copy of judoment. It is noteworthy to mention here that as per railway correspondences all the service particulars pertaining to clients aforesaid are seems to be available in the office of Deputy Chief Engineer, Construction, Brahmaputra Bridge Project, Jogighopa and by making verification of those records be absorbed in group D post. It is therefore my clients aforesaid have been waiting for a favourable order from your side towards their absorption in any group D post but till date nothing has been communicated to them.

It is under this fact and situation of the case I give you this notice making a demand to take necessary steps in the matter and thereafter to absorb my clients aforesaid in any group D post within a period of 30 days from the date of receipt of this notice failing which instruction of my clients is to initiate appropriate legal proceeding against you which may include contempt of Court also.

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त्र । Adamei राज्यां ४० व्याच्यां स्थापन स्थापन

BABDANA DEVI

Advocate

Gauhati High Court

Natun Sarania

Gandhibasti

Guwahati-3

I hope and trust that there would be no such occasion for any further litigation dragging you unnecessarily into it.

Thanking you,

Sincerely yours

Bandana Devi